

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3272  
ANSWERED ON 12<sup>TH</sup> MARCH, 2026**

**CENTRAL MOTOR VEHICLES (SECOND AMENDMENT) RULES, 2026**

**3272. SHRI CHAVDA VINOD LAKHAMSHI:  
SMT. KAMALJEET SEHRAWAT:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

**(a) the manner in which the Central Motor Vehicles (Second Amendment) Rules, 2026 are being implemented to strengthen compliance of National Highway user fee payments;**

**(b) the definition and mechanism for identification and recovery of unpaid user fee through the Electronic Toll Collection system;**

**(c) the manner in which clearance of unpaid user fee has been linked with vehicle-related services such as grant of No Objection Certificate, renewal of Certificate of Fitness and issuance of National Permits;**

**(d) the changes made to Form 28 pertaining to issuance of No Objection Certificate, for transfer of ownership or migration of vehicles and the status of integration with designated online portals; and**

**(e) the expected impact of these amendments on toll compliance, digital enforcement and implementation of Multi-Lane Free Flow tolling?**

## **ANSWER**

### **THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)**

**(a) to (d). Government vide GSR 28(E) dated 13.01.2026 has notified Central Motor Vehicles (Second Amendment) Rules, 2026.**

**i. Under rule 2, the following definition of “unpaid user fee” has been inserted:**

**“(ze) "unpaid user fee" means the user fee payable by a motor vehicle for use of a section of a National Highway, where the Electronic Toll Collection Infrastructure has recorded the passage of such vehicle but has not received the applicable user fee levied under the provisions of section 7 of the National Highways Act, 1956 (48 of 1956) and rules made thereunder.’.”**

**ii. Under Form 28 (application and grant of no objection certificate) an additional requirement is inserted for providing particulars of unpaid user fee. Therefore, any details of unpaid user fee is to be provided to the Registering Authority while seeking NOC.**

**iii. Under rule 55 (transfer of ownership) a requirement has been inserted to provide a No Objection Certificate (under Form 28) in the list of documents required to be accompanied with the application for transfer of ownership of a motor vehicle.**

**iv. Under rule 58 (no objection certificate), a condition has been inserted whereby it is provided that the registering authority shall not grant the no-objection certificate until unpaid user fee is paid by the applicant.**

**v. Rule 62 (validity of certificate of fitness) has been amended to provide that certificate of fitness shall not be renewed or generated until unpaid user fee is paid by the applicant.**

**vi. Under rule 90 (additional conditions for national permit) has been amended to provide that national permit shall be issued subject to payment of unpaid user fee.**

**(e) The measures introduced through the Central Motor Vehicles (Second Amendment) Rules, 2026 are expected to enhance compliance in payment of user fee on National Highways, strengthen digital enforcement through integration of tolling and vehicle registration databases, reduce toll evasion and improve operational efficiency of Electronic Toll Collection systems. The initiative is also expected to support the progressive adoption of advanced tolling technologies including Multi-Lane Free Flow (MLFF) tolling on National Highways.**

**\*\*\*\*\***